

CENTRAL ADMINISTRATIVE TRIBUNAL
Principal Bench

O.A. No. 1395 of 1996

New Delhi, dated the 27th May, 1997

HON'BLE MR. S.R. ADIGE, MEMBER (A)

Shri Johar Singh,
S/o Shri Tula Ram Singh,
PA (SBCO),
Mathura Head Post Office. ... APPLICANT

(None appeared)

VERSUS

1. Union of India through
the Secretary (Posts),
Ministry of Communication,
Dak Bhawan,
New Delhi.
2. The Director of Postal Services,
Agra Region,
Agra, U.P.
3. The Sr. Supdt. of Post Offices,
Mathura Div.,
Mathura, U.P.
4. The Sr. Post Master,
Head Post Office,
Mathura, U.P. ... RESPONDENTS

By Advocate: Shri N.S.Mehta

ORDER (Oral)

BY HON'BLE MR. S.R. ADIGE, MEMBER (A)

Applicant impugns the imposition of
stoppage of next increment for one year
consequent to Departmental Proceedings, and also
for refund of medical reimbursement bills.

2. I note from the Respondents' reply
that applicant's appeal dated 14.8.95 has not
been disposed of as yet.

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3. I dispose of this O.A. with a direction to the Respondents to dispose of the applicant's appeal by a detailed, speaking and reasoned order under intimation to the applicant within two months from the date of receipt of a copy of this order. Respondents will also examine the prayer for refund of applicant's medical reimbursement bills and pass appropriate orders thereon.

4. This O.A. stands disposed of accordingly. No costs.

Anfänge
(S.R. ADIGE)
Member (A)

/GK/